

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3124  
ANSWERED ON:19.08.2011  
DIRECTIVES REGARDING EXPENDITURE  
Rawat Shri Ashok Kumar

**Will the Minister of FINANCE be pleased to state:**

(a) Whether the Government had issued direction in January, 2007 that the ceiling of expenditure sanctioned should adhere to overall cost and excess expenditure should be avoided, and if the Ministry expends money over and above the sanctioned expenditure under any head, it should be treated as unauthorized;

(b) If so, whether the said order is being followed by the Ministries/ Department; and

(c) If so, the details of the Ministries/Departments complying with and not complying with the said directives along with the action taken or proposed thereon ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) Yes, Madam. Instructions were issued in the month of January, 2007 to all Ministries/Departments that excess expenditure over sanctioned provision will become unauthorized expenditure and must be avoided at any cost.

(b) & (c) Excess expenditure for any year is scrutinized by the Public Accounts Committee and based on their recommendations, Demands for Excess Grants is presented in the Parliament for regularization of excess expenditure over and above the Budget Grant for that year. Excess expenditure is required to be regularized by the Parliament under Article 115 (1) (b) of the Constitution of India. After the month of January, 2007, excess expenditure regularized by the Parliament are as follows:-

Year No. of Grants/Appropriation Excess Expenditure (excluding  
where excess expenditure Railways) regularized by  
occurred Parliament (Rs. in crore)

2005-2006	11	97,205.18
2006-2007	5	37,304.37
2007-2008	6	171.35
2008-2009	6	1,012.82